

(2015) 03 SC CK 0114

SUPREME COURT OF INDIA

Case No: Civil Appeal No. 1378 of 2004

Alexander George

APPELLANT

Vs

Commissioner of Income-Tax

RESPONDENT

Date of Decision: March 20, 2015

Citation: (2015) 373 ITR 49 : (2015) 14 SCC 728

Hon'ble Judges: A.K. Sikri and Rohinton Fali Nariman, JJ.

Bench: Division Bench

Advocate: Tushar Mehta, Additional Solicitor General of India and Kavim Gulati, Senior Advocate and Rupesh Kumar, Kabir Hathi, Ms. Anil Katiyar and B.V. Balaram Das, Advocates, for the Respondent; Subramonium Prasad, Advocate, for the Appellant

Final Decision: Partly Allowed

Judgement

@JUDGMENTTAG-ORDER

1.The tax effect in the present case is Rs. 4,22,830. On this ground alone, we refuse to entertain the appeal and to decide the same on the merits. The appeal is, accordingly, dismissed.